

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/830(KB)2018
IA(I.B.C)/495(KB)2022,
IA(I.B.C)/315(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06TH JANUARY, 2023, 02:00 P.M

IN THE MATTER OF	SUJLA SUPPLIERS PRIVATE LIMITED VS BARCLEY ENTERPRISES LIMITED
UNDER SECTION	IBC UNDER SEC 7

Counsel/Authorised Representative appeared physically/through video conference:

For Liquidator : Mr. Jai Narayan Gupta, Liq. in person

For proponent of Scheme in IA/495/2022 : Ms. Swati Dalmia, Adv.
Mr. Shubham Raj, Adv.

For suspended members of BoD of CD : Mr. Jishnu Chowdhury, Adv.
Mr. Aritra Basu, Adv.
Mr. Ratul Das, Adv.
Mr. Ajay Agarwal, Adv.
Mr. Arka Banerjee, Adv.

ORDER

1. Liquidator is present in person. Ld. Counsel for the proponent of Scheme in IA(IBC)/495(KB)2022 present. Ld. Counsel for the suspended members of the Board of Directors of the Corporate Debtor present.
2. **IA(IBC)/495(KB)2022**
 - (a) This is an application filed by the Liquidator under regulation 2B of the IBBI (Liquidation Process) Regulations, 2016 seeking to conduct a meeting of the Creditors u/s. 230(1) of the Companies Act, 2013. The application is supported by an affidavit duly affirmed by the Liquidator, which is at pages 17 to 19 of the application.

(b) We have heard the Liquidator and perused the application. For the reasons stated in the application, we allow the Liquidator to hold a meeting of the Creditors u/s. 230(1) of the Companies Act, 2013.

(c) **IA is allowed and disposed of accordingly.**

3. **IA(IBC)/315(KB)2021**

Pleadings are complete in the matter. **List the matter on 20/02/2023.**

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)